NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/11/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER : TCP/95/(IB)/2017

NAME OF THE PETITIONER(S)

: IDBI CAPITAL MARKETS & SECURITIES LTD

NAME OF THE RESPONDENT(S)

: SURANA INDUSTRIES LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

V.M. KARTHK.

ORDER

Counsel for the Petitioner present. As per the previous orders, he has served notice on the Respondent at the Registered Office, earlier the notices were also sent which were returned with the endorsements as, 'locked out', 'left' and the notice which was sent on 15.11.2017 at the Registered Office address of the Respondent contains an endorsement as 'refused'. In the light of the reports of the Postal Department and in view of the fact that the Corporate Debtor refused to accept the notice on 16.11.2017, it is quite clear that the Respondent is avoiding the services deliberately. In the circumstances, the service against the Respondent is held sufficient. Therefore, Respondent is set ex parte. For further hearing, put up on 27.11.2017 at 10.30 A.M.

-sel-

MEMBER (TECHNICAL) ghk

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MEMBER (JUDICIAL)